

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA NO. 73 OF 2016 IN
DFR NO. 2645 OF 2015**

Dated: 11th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Energy Watchdog Appellant(s)
Versus
Uttarakhand Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Anil Kumar (Rep.)

ORDER

**IA NO. 73 OF 2016
(Application for waiver of court fee)**

This application is filed by a consumer organisation for waiver of court fee. Our attention is drawn by Mr. Anil Kumar, Secretary of the Applicant, to the certificate issued by Rastogi Narain and Company, a firm of Chartered Accountants, wherein the relevant portion reads as under:

"The total collection of the Energy Watchdog till date is Rs.27,500/- raised from its Members as membership fee and through voluntary contributions from members".

In view of the above, we deem it appropriate to reduce the court fee to Rs.25,000/- and rest of the amount is waived. The appellant shall deposit the court fee of Rs.25,000/- within thirty days from today. On depositing of such amount towards court fee, the registry is directed to number the appeal and list it on **17.03.2016**.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**